

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

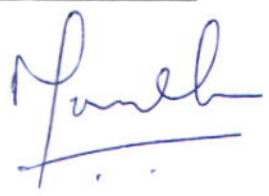
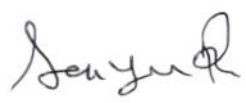
C.P No. 1411/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: BPL Medical Technologies Pvt. Ltd.
V/s
Krishnai Hospital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
01	Abbas Mandriwala 1/b Ramal Shah & Co.	Adv. for Respondent	
12	Sanjay Dubey	Adv. for Petitioner	

ORDER
CP No. 1411/ I&BP/NCLT/MB/MAH/2017

For the Corporate Debtor side has sought another adjournment on the ground that the Corporate Debtor would file Consent terms on the next date of hearing, at his request, list this matter on **18.12.2017** for reporting settlement failing which, the Petition will be dismissed on merits.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)